



**KARNATAKA LOKAYUKTA, BENGALURU**

No:LOK/INQ/14-A/593/2014/ARE-7

M.S.Building,  
Dr.B.R.Ambedkar Veedhi,  
Bengaluru. Dated: 18/12/2017

**RECOMMENDATION**

Sub:Departmental Enquiry against Sri  
B.H.Narayana Bhovi, Assistant Executive  
Engineer (Electrical), Operation and  
Maintenance Sub Dvn., MESCOM, Kadaba  
Sub-Division, Puttur Taluk, Dakshina  
Kannada District -reg.

Ref: 1) KPTCL Order  
No.Kavipranini/B21/39713/2013-14  
Bangalore dtd 31/10/2014  
2) Nomination order by Hon'ble  
Upalokayukta dtd 17/11/2014 &  
4/7/2017

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KPTCL by order dtd 31/10/2014 initiated the disciplinary proceedings against Sri B.H.Narayana Bhovi, Assistant Executive Engineer (Electrical), Operation and Maintenance Sub Dvn., MESCOM, Kadaba Sub-Division, Puttur Taluk, Dakshina Kannada District (hereinafter referred to as the Delinquent Board Employee, for short 'DBE') and entrusted the disciplinary enquiry to this institution. This institution, by nomination order dtd 17/11/2014 and modified nomination order dtd 4/7/2017 nominated the Additional Registrar

*Sgt*

Enquiries-7 to conduct departmental enquiry against the DGO for the alleged charge of misconduct alleged to have been committed by him.

The said enquiry officer, after completing the departmental enquiry, submitted his report dtd 16/12/2017, inter-alia holding that, the disciplinary authority has satisfactorily proved the charge of misconduct as alleged against the DBE.

The charge alleged against the DBE was that, while he was working as Assistant Executive Engineer (Elect) O & M Sub Division, MESCOM, Kadaba Sub-division, Puttur Taluk, Dakshina Kannada District, he demanded and accepted illegal gratification of Rs.3,500/- from one Sri A.J.Jose, s/o A.K.Joseph, Ancheri Mane, Rengiladi post, Noojibalthila village, Puttur Taluk, ( hereinafter referred to as 'complainant' for short ) on 27/3/2013 for not penalizing to the complainant with a fine of Rs.38,000/- for having drawn electricity for 2 days illegally after the expiry of the licence period and thereby, he failed to maintain absolute integrity and devotion to the duty and as such, rendered himself as unbecoming a Board employee. Thus, he is guilty of misconduct in terms of Regulation 3(1)(i) to (iii) of KEB Employees Service (Conduct) Regulations, 1988.

The disciplinary authority, to prove the charge of misconduct, has examined complainant as PW1, shadow witness as PW2 and IO as PW3 and got marked Ex.P1 to P12 in their evidence. Whereas, the DBE got himself examined as DW1 and also examined 1 witness as DW2 and got marked Exs.D1 to Ex.D8 in their evidence.

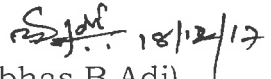
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The enquiry officer, after considering the entire evidence on record has found that, the evidence led by the disciplinary authority has satisfactorily proved the charges of misconduct alleged against the DBE. The enquiry officer has found that PW1 and PW2 are partially turned hostile, however, their evidence coupled with the evidence of PW3 categorically prove the charge as to the DBE's demand and acceptance of bribe amount from the complainant.

Hence, having regard to the findings of the enquiry officer and the nature and gravity of misconduct alleged against the DBE, it is hereby recommended to the Government that the **DBE Sri B.H.Narayana Bhovi, Assistant Executive Engineer (Electrical), Operation and Maintenance Sub Dvn., MESCOM, Kadaba Sub-Division, Puttur Taluk, Dakshina Kannada District be punished with penalty of 'dismissal fro service' in exercise of powers under Regulartion 9(viii) of the KEB Employees (Classification, Disciplinary, Control and Appeal) Regulations, 1987.**

Action taken in the matter is to be intimated to this Authority.

Connected records are enclosed herewith.

  
(Justice Subhas B Adi)  
Upalokayukta  
Karnataka State, Bengaluru

